

# **RAJASTHAN HIGH COURT**

## **INFORMATION RELATED TO PENDING CRIMINAL CASES AGAINST ELECTED MEMBERS OF THE PARLIAMENT AND LEGISLATIVE ASSEMBLIES**

As on 30.09.2024

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
1	Ajmer	-	-	-
2	Alwar	2023	1	Appearance of Accused (1)
		2024	1	Awaiting file from lower court (1)
3	Balotra	-	-	
4	Baran	-	-	-
5	Banswara	2019	2	Argument on Application (1) Stay (1)
		2020	1	Stay (1)
		2021	2	Prosecution Evidence (1) Examination of Accuses (1)
		2022	3	Appearance of Accused (1) Argument on Application (1) Defence Evidence (1)
6	Bharatpur	-	-	-
7	Bhilwara	-	-	-
8	Bikaner	-	-	-
9	Bundi	-	-	-
10	Chittorgarh	2019	1	Evidence (1)
11	Churu	2019	1	Argument of charge/ Order on Charge (1)
12	Dausa	2022	1	Awaiting Order of Hon'ble High Court (1)
13	Dholpur	2024	1	इंतजार आदेश माननीय सर्वोच्च न्यायालय एवं राज.उ.न्या.पीठ जयपुर (1)
14	Dungarpur	2022	1	Framing of Charge (1)
15	Sri Ganganagar	2013	1	Awaiting Record (1)
		2015	2	Prosecution Evidence (2)
		2016	1	Charge Summary (1)
		2019	1	Framing Charge (1)
		2022	1	Appearance of accused (1)
16	Hanumangarh	-	-	-
17	Jaipur Metro-I	2016	1	Prosecution Evidence (1)
		2017	1	Prosecution Evidence (1)
18	Jaipur Metro-II	2013	1	प्राप्त होने आदेश माननीय रा.उ.न्या. के स्तर पर लंबित है (1)
		2016	1	Arguments on Charges and for Consideration the result of further investigation as directed by this court through order dated 18.04.2022 (1)
		2021	1	Prosecution Evidence 13 witnesses has been examined (1)
		2022	2	बहस चार्ज/ बहस दरखास्त (1) अग्रिम कार्यवाही (1)
19	Jaipur District	2012	1	साक्ष्य अभियोजन (1)
20	Jalore	2022	1	Prosecution Evidence (1)
		2023	1	Stayed by RHC (1)
21	Jaisalmer	2019	1	Prosecution Evidence (1)
22	Jhalawar	-	-	-
23	Jhunjhunu	2024	1	Appearing of Accused (1)

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
24	Jodhpur Metro	2011	1	Defence Evidence (1)
		2017	1	Evidence (1)
		2018	1	Prosecution Evidence (1)
		2020	1	Awaiting order from Higher Court (1)
25	Jodhpur District	-	-	-
26	Karauli	-	-	-
27	Kota	2012	1	Argument on Application u/s 468 crpc (1)
		2016	1	Service of non bailable warrant (1)
		2021	1	Service of non- bailable warrant (1)
		2022	4	Final Argument (1) Prosecution Evidence (2) Awaiting order from Higher Court (1)
		2023	3	Argument on Charge (1) Framing Charge (2)
28	Merta	2020	1	Stay (1)
29	Pali	2020	1	पत्रावली वर्तमान में सुनाने आरोप सारांश हेतु नियत है (1)
30	Pratapgarh	-	-	-
31	Rajsamand	-	-	-
32	Sawai Madhopur	-	-	-
33	Sikar	2021	1	Prosecution Evidence (1)
34	Sirohi	-	-	-
35	Tonk	2023	1	Prosecution Evidence (1)
36	Udaipur	2020	1	Prosecution Evidence (1)
		2023	1	Framing of Charge (1)



S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>2. ALWAR</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
1	ADJ No. 2 Behror (Alwar)	26.06.2024	48/23	Vedprakash Vs Mohar Singh	Awaiting file from lower court	Vedprakash Solanki (Former)	-	-
2	ACJM Thanagazi (Alwar)	20.10.2022	23/709/23	State vs Kirodi Lal etc.	Appereance of Accused	1.Kirodilal Meena (MP) 2. Hemsingh Bhadana (Former MLA) 3.Kanti Lal Meena (MLA)	-	गवाहान के जमानती वारंट जारी किये गये।





S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>5. BANSWARA</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
1	ACJM Banswara	14.09.2020	574/2020	State Vs. Bhawani Joshi	Stay	Bhawani Joshi (Former MLA)	Stay	Stay
2	ACJM Banswara	27.01.2022	145/2022 (177/2022)	State Vs. Bhawani Joshi	Appearance of Accused	Bhawani Joshi (Former MLA)	Accused not appearing on hearing date	Warrant issued against the accused
3	JM Banswara	30.05.2013	132/2021	State Vs. Bhawani Joshi	-	Bhawani Joshi (Former MLA)	<b>Disposed</b>	-
4	JM Banswara	28.02.2022	12/2022	State Vs. Premkant etc	Defence Evidence	Bhawani Joshi (Former MLA)	-	उक्त पत्रावलियों में नजदीकी तारीख दिये जाकर प्रकरण शीघ्र निस्तारण करने के प्रयास किये जा रहे हैं।
5	JM Banswara	25.02.2022	14/2022	State Vs. Premkant etc	Argument on Application	Bhawani Joshi (Former MLA)	-	
6	JM Banswara	05.11.2019	235/2022 (1129/2019)	State Vs. Bhawani Joshi	Stay	Bhawani Joshi (Former MLA)	-	
7	JM Banswara	01.10.2019	202/2022 (628/2019)	State Vs. Bhawani Joshi	Argument on Application	Bhawani Joshi (Former MLA)	-	

<b>S. N.</b>	<b>Name of Court</b>	<b>Date of Institution</b>	<b>Case No.</b>	<b>Title</b>	<b>Present Status</b>	<b>Name of Mps/MLAs</b>	<b>No. of adjournment if any given during quarter with reasons</b>	<b>Progress made in the case during Quarter</b>
8	JM Banswara	06.01.2021	346/2022 (281/2020)	State Vs. Bhawani Joshi	Prosecution Evidence	Bhawani Joshi (Former MLA)	-	
9	JM Banswara	06.01.2021	396/2022 (361/2020)	State Vs. Bhawani Joshi	Examination of Accuses	Bhawani Joshi (Former MLA)	-	











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<b>10. CHITTORGARH</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishment with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other cases</b>								
1	CJM	27.05.2019	827/19	SHO/Suresh Etc.	Evidence	Suresh Dhakar (Sitting MLA)	-	Prosecution Evidence
2	CJM	27.05.2019	827/19	SHO/Suresh Etc.	Evidence	Dharmnarayan Joshi (Former MLA)	-	Prosecution Evidence











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<b>15. SRI GANGANAGAR</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
1	ADJ No. 2 Sri Ganganagar	07.05.2013	12/2013	State Vs Jaideep Bihani etc.	Awaiting Record	Jaideep Bihani (Present MLA)	3	Record awaited from High Court, Jodhpur
<b>other cases</b>								
1	ACD Sri Ganganagar	12.05.2015	14/2015	State Vs Lalchand etc	Prosecution Evidence	Ashok Chandna (Former MLA)	12, Prosecution Evidence	2 witness examined
2	JM No. 02 Sri Ganganagar	28.05.2024	1505/2024 (180/2019) (CIS No. 7646/2019)	State Vs Harish Kapoor etc.	Framing Charge	Radheshyam (Former MLA)	Adjournment no.2 waiting report of accused Radheshyam death certificate	Letter issue for death certificate
3	ACJM, Gharsana Sri Ganganagar	18.09.2015	Cro 434/2015	State Vs Pawan Duggal	Prosecution Evidence	Pawan Duggal (Former MLA)	2, witness no 1,2 & 5 summoned	witness pw 2 Hardeep Singh examined
4	ACJM, Gharsana Sri Ganganagar	05.03.2016	Cro 591/2022	State Vs Pawan Duggal	Charge summary	Pawan Duggal (Former MLA)	2, Accuse absent	Stage for charge summary
5	ACJM, Gharsana Sri Ganganagar	23.08.2022	Cro 404/2022	State Vs Hetram etc	Appearance of accused	Pawan Duggal (Former MLA)	2, Appearance of accused	Accuse Narshi Ram's a/w issued



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<b>17. JAIPUR METRO - I</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
1	ASCJ & ACJM-7 Jaipur Metro.-I	17.08.2012	272/16	Sanjay Kishore Agarwal Vs Amar Singh and others	<p>उक्त प्रकरण में अभियुक्ता पूर्व एम.पी. / एम.एल.ए. श्रीमती कमला बेनीवाल का निधन होने के कारण उनके खिलाफ दि. 20.08.2024 को इस न्याया. द्वारा कार्यवाही ड्रॉप की जा चुकी है। प्रकरण में अन्य मुलजिमान के खिलाफ कार्यवाही शेष है, जिसमें मा.रा.उ.न्या. के प्रकरण S.B. Cri. Misc. (pet.) No. 7365/19 and S.B. Cri. Misc. (Pet.) No. 427/2020 द्वारा प्रकरण में स्टे हैं। अब उक्त प्रकरण में कोई भी पक्षकार पूर्व/वर्तमान एम.पी. / एम.एल.ए. नहीं है। अतः सूचना शून्य समझी जावें।</p>	Mrs. Kamla Beniwal (Former)	N.A.	<p>उक्त प्रकरण में अभियुक्ता पूर्व एम.पी. / एम.एल.ए. श्रीमती कमला बेनीवाल का निधन होने के कारण उनके खिलाफ दिनांक 20.08.2024 को इस न्यायालय द्वारा कार्यवाही ड्रॉप की जा चुकी है। प्रकरण में अन्य मुलजिमान के खिलाफ कार्यवाही शेष है, जिसमें माननीय राजस्थान उच्च न्यायालय के प्रकरण S.B. Criminal Misc. (pet.) No. 7365/19 and S.B. Criminal Misc. (Pet.) No. 427/2020 द्वारा प्रकरण में स्टे हैं। अब उक्त प्रकरण में कोई भी पक्षकार पूर्व/वर्तमान एम.पी. / एम.एल.ए. नहीं है। अतः सूचना शून्य समझी जावें।</p>

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<b>other cases</b>								
1	ASCJ & ACJM- 2 Jaipur Metro.-I	07.11.2016	1618/2016	State Vs Mukesh Bhakar	Prosecution Evidence	Shri Mukesh Bhakar	4 adjournment (witness not present)	witness PW-1 Amar Singh, PW-2 Omprakash and PW-3 Bharat Singh evidence recorded, Witness No. 6 & 8 summoned.
2	ASCJ & ACJM- 2 Jaipur Metro.-I	27.03.2017	349/2017	State Vs Ramniwas Gawadia	Prosecution Evidence	Shri Ramniwas Gawadia (Sitting M.L.A.)	5 adjournment (Witness not present)	Witness PW-9 Jhabar Singh Evidence Recorded, Witness Surendra Singh summoned with A/W

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<b>18. JAIPUR METRO - II</b>								
<b>Cases punishable with death or life imprisonment</b>								
1	ACD-2, Jaipur Metro-II	date 19.02.2021 when no accused was MP/MLA but after Assembly Elections in Nov. 2023 one of the accused Jhabar Singh elected MLA and such fact came into notice	Cr. Reg. SC No. 04/2021	State Vs Jhabar Singh Kharra & Ors.	Prosecution evidence 13 witnesses has been examined	Jhabar Singh Kharra (Sitting MLA)	-	During this quarter 04 witnesses have been examined. The case is related to out line district so witnesses are slow to turn-up and in the month September the PO was not available on 22 day due to some special duty beyond the headquarter.

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
2	ACD-4, Jaipur Metro-II	03.03.2016	FIR No. 422/14 Case No.- 01/2021	State Vs Shailendra Garg and Ors.	Arguments on Charges and for consideration the result of further investigation as directed by this court through order dated 18.04.2022	Mr. Shanti Dhariwal (Minister of Urban Development, Govt. of Rajasthan)	2	Closure reports submitted by investigation officer qua. Mr Shanti Dhariwal, Sh. N L Meena, Sh V M Kapoor & Sh Lalit K Panwar has been considered by this court & rejected. S.P. ACB has been directed to further investigation on certain points as mentioned and directed in order passed by this court on 18.04.22 in compliance of this order ACB submitted the result of further investigation. Application filed by complainant for substitution of his counsel has been disposed off. The order dated 26.11.21 of this court quashed and set aside by Hon'ble Raj. High Court in S.B. Cri. Revision No. 113/2022 vide order dated 17.01.23 and amended order passed in S. B. Criminal Misc. Application no. 35/2023 dated 6.02.23. Hon'ble RHC in the order dated 17.01.2023 maintained the fact that " A coordinate bench of this court has quashed the proceeding arising out of the same FIR that the present accused in person are booked in qua accused petitioner Shanti Dhariwal."

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other Cases</b>								
1	ADJ 1 (Jaipur Metro II)	02.11.2022	CIS 76/2022 Cr. Rev./761/22	Anil Panjwani / Ashok Gahlot	अग्रिम कार्यवाही	Ashok Gahlot (Sitting MLA)	4 Adjournments	पक्षकार ने संशोधित टाइटल पेश कर न्यायालय पर अविश्वास जाहिर किया, श्रीमान जिला न्यायाधीश महोदय को पत्रावली अन्तरण बाबत पत्र लिखा गया, जिला न्यायाधीश महोदय ने विधि अनुसार कार्यवाही करने के आदेश दिये।
2	ASCJ CUM ACMM RAILWAY (Jaipur Metro II)	02.01.2013	RPF Bandikui 47A/2013	State Vs Kirodi Lal etc.	प्राप्त होने आदेश माननीय राज. उच्च न्यायालय के स्तर पर लंबित है।	1. Dr. Kirodi Lal Meena (MP) 2. Shailendra Joshi (Former MLA)	-	पत्रावली पूर्व में एडीजे क्रम-3 जयपुर महानगर द्वितीय में दिनांक 30.06.2021 को रिवीजन में भेजी गई थी। उक्त न्यायालय से दिनांक 23.08.2022 को पत्रावली इस न्यायालय को प्राप्त हुई जो श्रीमान अपर सेशन न्यायाधीश क्रम संख्या-5 जयपुर महानगर-द्वितीय द्वारा दिनांक 13.09.2022 के तलब करने पर पत्रावली दिनांक 14.09.2022 को भेजी गई। उक्त न्यायालय से दिनांक 05.06.2024 को पत्रावली इस न्यायालय को प्राप्त हुई। पुनरीक्षण न्यायालय द्वारा अभियुक्तगण की पुनरीक्षण याचिकाएं अस्वीकार कर खारिज की गई। अभियुक्तगण द्वारा मा.राज.उ.न्याया. द्वारा एस.बी.क्रिमीनल मिसलेनियस पिटीशन-2776/2016 प्रस्तुत की गई है। मा.रा.उ.न्याया. द्वारा प्रकरण की कार्यवाही आगामी आदेश तक स्थगित की गई है। न्यायालय में पत्रावली प्राप्त होने आदेश मा.रा.उ.न्याया. के स्तर पर लंबित है। आगामी पेशी 23.10.2024



S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
3	ASCJ CUM ACMM Com. Riots (Jaipur Metro II)	17.07.2022	'83/2018 (1043/2007)	State Vs Kalicharan Saraf and Ors.	बहस चार्ज / बहस दरखास्त	Kalicharan Saraf (Sitting MLA)	07 अभियुक्तगण की अनुपस्थिति के कारण प्रकरण बहस चार्ज के प्रक्रम पर लंबित है।	प्रकरण में आगामी पेशी पर समस्त अभियुक्तगण को असालतन न्यायालय में उपस्थित होने के निर्देश दिये जाकर प्रभावी कार्यवाही हेतु प्रयास किये जा रहे हैं। तारीख पेशी 05.11.2024



S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>20. JALORE</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
1	JM Court Ahore (Jalore)	25.11.22	1267/22	State Vs Chhagan Singh etc.	Prosecution Evidence Next Date 03.12.2024	Chhagan Singh (Sitting M.L.A.)	-	-
2	SC/ST Court, Jalore	29.09.23	180/23	State Vs Pankaj Devasi etc.	Stayed by RHC Next date 05.12.2024	Ratan Devasi (Sitting M.L.A.)	-	-

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<b>21. JAISALMER</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other Cases</b>								
1	ACJM Pokaran (Jaisalmer)	13.11.2019	942/2019	State Vs Shaitan Singh etc	Prosecution Evidence	Shaitan Singh (Former MLA)	Witness is not available. Process is being issued. Total adjournment number during this quarter is 03.	Process issued for witness



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<b>23. JHUNJHUNU</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>other cases</b>								
1	CJM, Jhunjhunu	29.05.2024	1087/2024	State/ Pawan and other	Appearing of Accused	1. Narendra Kumar Khichad (Ex M.P.) 2. Shubkaran Chaudhary (Ex M.L.A) 3. Subhash Poonia (Ex M.L.A.)	-	After the Prosecution officer has complied with the provisions of section 204 of Cr.P.C. Accused Summons should be issued.

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<b>24. JODHPUR METRO.</b>								
<b>Cases punishable with death or life imprisonment</b>								
1	SPL JUDGE, SC/ST (POA) ACT CASES, Jodhpur Metro	16.12.2011	97/2011	UOI through CBI/ Sohan Lal etc.	Defence evidence	Malkhan Singh (Former MLA)	05 अधिवक्तागण ने साक्ष्य सफाई हेतु अवसर चाहा	Continue Defence Evidence
2	ADJ No. 7, Jodhpur Metro	16.07.2018	92/2018	State/ Gajendra Singh & Ors	Prosecution Evidence	Ravindra Singh (Sitting MLA)	4 witness Not came to court	इस त्रैमास में एक गवाह के बयान लेखबद्ध किये गये है। अन्य गवाहान की तलबी जारी की गई है। प्रकरण के शीघ्र निस्तारण के प्रयास किये जा रहे है।
<b>Cases Punishable with imprisonment for 5 years or more</b>								
1	SPL. Court CBI Cases, Jodhpur Metro	26.06.2020	009/2020	CBI/ Arun Shuri & Ors.	Awaiting order from Higher Court	Arun Shuri (Former MP)	2 Due to stay	No progress Due to stay.
<b>other cases</b>								
1	ACMM No. 3	30.08.2017	17719/2017	State/ Ravindra Singh etc	Evidence	Ravindra Singh (Sitting MLA)	04 साक्षीगण के हाजिर नहीं आने के कारण	प्रकरण में शेष सभी गवाहान की तलबी जारी की गयी। साक्षीगण के हाजिर नहीं आने से तथा तलबी अदम तामील लौटने से कोई साक्ष्य लेखबद्ध नहीं हो सकी। प्रकरण के शीघ्र निस्तारण के प्रयास किये जा रहे है।







S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>27. KOTA</b>								
<b>Cases punishable with death of life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases punishable with for 05 years or more</b>								
	NIL	NIL	NIL	NIL	<b>NIL</b>	NIL	NIL	<b>NIL</b>
<b>Other cases</b>								
1	ACJM NO. 06, KOTA	06-10-2022	CR. REG. CASE 10861/22	State Vs Chandrakanta Meghwal Etc.	Awaiting order from Higher Court	Chandrakanta Meghwal (Former M.L.A.)	0	Revision of cognizable order is pending no change next date is 04-11-2024
2	ACJM Ramganj Mandi (Kota)	24-01-2022	91/2022	State Vs Madan Dilawar Etc	Final argument	Shri Madan Dilawar (Sitting M.L.A.)	3 (Due to advocate time taken)	in this quarter accused Madan Dilawar not present. Time taken by advocate for final arguments.
3	ACJM Ramganj Mandi (Kota)	13-10-2023	1551/2023	State Vs Madan Dilawar Etc	Framing charge	Shri Madan Dilawar (Sitting M.L.A.)	3 (accused not present)	in this quarter accused Madan Dilawar not present. Time taken by advocate for hearing for arguments on charge.
4	ACJM Ramganj Mandi (Kota)	13-10-2023	1552/2023	State Vs Madan Dilawar Etc	Framing charge	Shri Madan Dilawar (Sitting M.L.A.)	3 (accused not present)	in this quarter accused Madan Dilawar not present. Time taken by advocate for hearing for arguments on charge.
5	JM DIGOD (Kota)	15-12-2012	576/2012	State Vs Prahlad	Argument on application u/s 468 crpc	Bhawani Singh Rajawat (Former M.L.A.)	3 (P.O. on maternity leave and currently P.O. has additional charge)	No Progress

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
6	ACJ&JM(S) 5 Kota	29-07-2016	7451/2016	State Vs Raju urf Rajkamal Etc	Service of non Bailable Warrent	Bhawani Singh Rajawat (Former M.L.A.)	3 adjournment given accused not present	No Progress
7	ACJM No. 2 Kota	14-11-2022	11860/22	State Vs Bhawani Singh Rajawat Etc	Prosecution Evidence	Bhawani Singh Rajawat (Former M.L.A.)	3 evidence was not produced	witness present but not examined due to unavailable record.
8	ACJM NO. 3 KOTA	19-07-2021	7125/2021	State v/s Badrilal @ Birdhilal Etc	Service of Non-bailable warrant	Bhawani Singh Rajawat (Former M.L.A.)	No. of 2 adjournment. Due to Bail Jump arrest Warrant issued of accuse Sonu. Warrant received as Adam Tamil.	No Progress
9	SPL JUDGE, SC/ST (POA) ACT CASES, KOTA	17-08-2022	125/2022	State Vs Bhawani Singh Rajawat And Others	Prosecution evidence	Bhawani Singh Rajawat (Former M.L.A.)	3 adjournment due to adjournment request made by accused advocate	Accused Bhawani Singh Rajawat examined u/s 313 Cr.P.C. and DW.1 Kuldeep Singh examined.
10	JM Kanwas (Kota)	24-07-2023	340/2023	State V/S Heera Lal Nagar etc.	Argument on charge	Heera Lal Nagar (Sitting M.L.A.)	2 The advocates of the accuse taken time for argument on charge	No progress till further



S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>29. PALI</b>								
<b>Cases punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other Cases</b>								
1	Gram Nyayalaya, Raipur	17.03.2020	CRO- 70/2020	State V/s Shaitanaram etc.	सुनाने आरोप सारांश	Smt. Shobha Chouhan (Sitting MLA)	2 Adjournment given.	पत्रावली वर्तमान में सुनाने आरोप सारांश हेतु नियत है।
नोट:- अपर सेशन न्यायाधीश, जैतारण के न्यायालय में फौजदारी अपील संख्या 07/2022 शोभा चौहान बनाम सरकार जो माननीय सेशन न्यायाधीश, पाली से दिनांक 11.02.2022 को अन्तरित होकर सुनवाई हेतु दिनांक 28.02.2022 को प्राप्त हुई थी। पत्रावली दिनांक 24.07.2024 को अधिवक्ता द्वारा नोटप्रेस किये जाने से रिकॉर्ड आदेश की प्रति के साथ अधीनस्थ न्यायालय को लौटाया गया।								













S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>35. TONK</b>								
<b>Case punishable with death or life imprisonment</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other cases</b>								
1	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapurua etc	Prosecution Evidence	Sukhveer Singh Jonapurua Ex MP Tonk Sawai Madhopur	7, Not present in Evidence	Not present any person for evidence
2	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapurua etc	Prosecution Evidence	Kanhaiya Lal Choudhary at present MLA Toda Malpura	7, Not present in Evidence	Not present any person for evidence
3	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapurua etc	Prosecution Evidence	Rajendra Gurjar Ex MLA Deoli Uniara	7, Not present in Evidence	Not present any person for evidence

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
<b>36. UDAIPUR</b>								
<b>Cases Punishable with death of life imprisonment</b>								
1	CJ&JM Sarada	07.02.2020	34/20	State v/s Shanti devi	Prosecution Evidence	Amrit Lal Meena	NIL	For the Ref. No. 164/24 on dated 30.04.2024 of ADJ Salumber this file has been sent to ADJ SALUMBER & Next Hearing 30.11.2024
<b>Cases Punishable with imprisonment for 5 years or more</b>								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
<b>Other Cases</b>								
1	ACJ&JM (South) NO.2	20.03.2023	3772/23	State/ Ravindra singh Bhati etc	Framing of charge	Ravindra Singh Bhati (Sitting M.L.A.)	1 (अभियुक्त रविन्द्र सिंह विधानसभा क्षेत्र के कार्य एवं अन्य अभियुक्तगण बाहर होने के कारण अनुपस्थित रहे जिस पर 1000/- रुपये कोस्ट पर अवसर दिया गया)	अभियुक्तगण अरविन्द व देवेन्द्र को आरोप सुनाया गया। अभियुक्त रविन्द्र सिंह की जमानत जब्त कर वारण्ट जारी किया गया।